27

28

want us t₀ participate in the proceedings.

MR. CHAIRMAN: I cannot have 244 Members participating in the proceedings in this one hour. My ruling in final. Question No. 62.

D. A. instalments due to the Central Government employee*

•82. SHRI F. M. KHAN: DR. RAFIQ ZAKARIA:! SHRI N. K. P. SALVE:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that another instalment of dearness allowance has become due to the Central Government employees w.e.f. 1st July, 1980, in addition to the one which became due from 1st May, 1980; and

(b) if so, by when Government propose to make payment of the two instalments?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and(b) A statement is laid on the Table of the House.

Statement

Government have already announced the payment of an instalment of dearness allowance to Central Government employees with effect from 1-5-1980. Orders for its payment are likely to be issued shortly. A further instalment of dearness allowance will become due for consideration only when the index average has crossed 368 points. The index figures so far received relate to the month of May, 1980. On the basis of these figures 12-monthly index average of the Consumer Price index works out to 366.50. The fact whether D.A. instalment will become due for consideration from 1-7-1980 will be known only

fThe question was actually asked en the floor of the House by Dr. Rafiq Zakaria.

sometime in August, 1980 when the index figures for June, 1980 ar_e received from the Labour Bureau.

DR. RAFIQ ZAKARIA: Unfortunately due to the rise in prices of essential commodities, it is certain that another instalment of dearness allowance will become due in August, though the reply is rather vague about it. We know what the »ituation is. In view o'f that, I would like to know from the Finance Minister whether he has taken into consideration the repercussions of these repeated payment of dearness allowance to the Central Government employees on the ground that they become due as a result of rise in prices. There is no dispute as far as the payment ot these instalments is concerned. But has he taken into consideration the repercussions of these on the finances of various States which are not powerful enough to hear these increasing burdens? As you know, the Finance Minister has been a very distinguished member of one of the most important State Governments and, therefore, I am sure he is aware o'f what happens as and when these instalments become due. . It is no use saying that the States can look after their finances. The Finance Minister is not only in charge of the Central e^{xc}hequer, he is also the custodian of the financial management...

MR. CHAIRMAN: I think you have made your point.

DR. RAFIQ ZAKARIA... of the entire country. Therefore, I would like to know whether he is devising som_e machinery by which the limited resources of th_e various States are not adversely affected and their developmental programmes do not suffer in the process.

SHRI R. VENKTARAMAN: There are two issues involved in this question. One is payment Of dearness allowance-..

MR. CHAIRMAN: Repeated ins-t talments.

So far as the recurrent payment o'f dearness allow; nee is concerned, we are obliged unc er an agreement with the staff to pay them dearness allowance whenever there is an eight point increase in the ^{cost} of living index calculated on ar average of 12 months. Therefore, whenever there is such an increase we are obliged to give it unless my ban. fri nd i₉ able to persuade the staff to forego this

DR. RAFIQ ZAKARIA: I have made it very e'ear that on this question ther_e is no dispute. The Finance Minister will kindly note this.

SHRI R .VEr* KATARAMAN: Now, the recurrent payment part has been answered.

So far as repercussion Of this on the State Governments is concerned, the fact that Hie Central Government is obliged to give instalments of dearness allows nee as and when the increase in the cost o'f living index goes up by 8 p >ints in an average of 12 months is $v < r_v$ well known to the State Governments and they do provide for it in their own budget, just as we provide f1 > r the possible increase in our own budget. Some State Governments hive not adopted the Central scale c f dearness allowance. Some State Governments which think that they coull afford to pay the same amount f dearness allowance as the Central 5overnment pay, have adopted it and give it. Then, whenever the State have some financial problems or di Acuities they come to the Central Go 'ernment. And. then, Sir, we discuss how best Jhey can get over them. Sone of them ve_{rv} freely make us_e of tl e overdraft facilities and some of th TO leave a deficit. All

these are disscussed between the Centre and the States and then it is settled.

to Questions

DR. RAFIQ ZAKARIA; Another question, Sir. Sir, the Finance Minister has himself admitted that they have to fall back on overdrafts.

MR. CHAIRMAN: A₉ one or tht things only.

DR. RAFIQ ZAKARIA: Yes. They have to adopt other measures and that is because those instalment? have to be paid and about the payments to be made there is no dispute and I will certainly not be one of those who will ever suggest to the Finance Minister that whenever there is an increase in the prices of essential commodities, the Government servants are not to be given their DA. All that I am wanting to know from him is whether, knowing what the situation is, he should, leave the States like this and involve them in a Pro- cess by which the developmental programmes of the States suffer, as he knows, so much or whether he should devise, as I said, some machinery by which there will be some kind of a co-ordination, some kind of an adjustment, between the Centre and the States and even some kind of a help from the Centre. The States have been protesting to the Centre for the past two decades against it. But nothing has been done.

MR. CHAIRMAN: Dr. Zakaria, I think this question was asked s^{ome} days back and it was answered.

DR. RAFIQ ZAKARIA: No, no. There was no answer. Sir, we hava been protesting on behalf of the States, as I said, for the last two decades.

MR. CHAIRMAN: Yes.

SHRI PILOO MODY: The answer was to pay more money.

DR. RAFIQ ZAKARIA: But there was no response at all. I expect front this Finance Minister, who is such

a good doctor and who knows how to prescribe the proper remedies, some-thing...

SHRI PILOO MODY: But he does not know the disease. (*Interruptions*).

DR. RAFIQ ZAKARIA: ...and I want to know whether he will come to the rescue of the States and do something so that they are not l»ft in the woods as it happens.

SHRI U. R. KRISHNAN: Sir, this side also. (*Interruptions*).

SHRI R. VENKATARAMAN: May I say something before you say "this side, Sir"? The long and short of the question is whether the Central Government can make...

MR. CHAIRMAN: Give subsidies.

SHRI R. VENKATARAMAN: ... further allocations for this. It will not be possible for the Central Government to make specific allocations for this purpose. But, whenever we have the Annual Plan discussions, the Planning Commission takes into account the non-Plan expenditure and then makes adequate provision. It is not possible to provide that whenever there is an increase in the DA, it will be made good by the Centre.

DR. RAFIQ ZAKARIA: Why don't you have a machinery?

MR. CHAIRMAN: Yes, Dr. Bhai Mahavir. (*Interruptions*). Mr. Salve is here. Yes, Mr. Salve.

SHRI PILOO MODY: We do not want Dhabe, but we want Salve.

MR. CHAIRMAN: Yes, Mr. Salve. We very often find you with Dr. Zakaria.

SHRI N. K. P. SALVE: Sir, today's papers have published the most disconcerting news that the wholesale price index has gone up by 2.8 per cent in June. Sir, the laws of economics are ruthless and they do not yield to pious platitudes nor do they yield to wishful thinking...

SHRI PILOO MODY: Nor to your rulings, Sit*.

MR. CHAIRMAN: They are like this: It is a case of Canute and the sea. Yes, Mr. Salve.

SHRI N. P. K. SALVE: have nothing to say, Sir. Next time.

DR. BHAI MAHAVIR: Sir. 1 seek information on two or three points only. Number one: Is it a fact that the Third Pay Commission had observed that after 272 points the question of revising the DA would become irrelevant and a stage would be reached when the DA would have to be merged with the basic pay and, if so, does the Government have this in view when that proposal comes? I hope the Finance Minister will concede that the present increases in DA do not fully compensate the Government servants for the rise in the cost of living] Therefore, merger of the DA with the basic pay would be a step in the right direction. My second point, Sir, is that the Government takes three to six months for conceding a revision of DA after the rise in prices has been recorded by the index number. The result is that by the time the increase in DA is received the prices have gone up still further and it takea the shape of a dog trying to get at its own tail, round and round. We are in a vicious circle. Will the Government. therefore, Sir, agree to consider thei proposal that in the case of Government servants also the DA should be linked with the cost of living in an automatic manner as has been done in the case of bank employees? These are the two points, Sir, and I would like a specific answer from the hon. Finance Minister.

SHRI R. VENKATARAMAN: Sir, the Third Pay Commission recommended a merger up to the point of 272, or thereafter it said that whenever there is an increase of 8 points in an average of 12 months it must give one aditional DA. Now the request is before the Government and the matter is being discussed in what is known as the JCM—Joint Consultative Machinery. This is not a matter for the Government to decide unilaterally. It is **a** matter for decision in consultation wit 1 the Joint Consultative Machinery < f the staff.

DR. BHAI MAHAVIR: Will you appoint a Fourth Pay Commission?

SHRI R. VENKATARAMAN: Definitely no. Even tl e Third Pay Commission said that another Pay Commission is not necessary. In the Joint Consultative Ma :hinery meetings there is a strong jpinion against another Pay Commis ion. Just as Members of Parliamen feel that we cannot in our relatioi ship with our staff go beyond the wi: hes of the staff, in the matter of our relationship, in the matter of dearnefs allowance and salary we will go largely by our relations and discussions with the staff in the Joint Consaltative Machinery.

DR. BHAI MAHAVIR: What about the merger of DA '

SHRI R. VENK VTARAMAN: He said that the DA payment should be given on the basis of the cost of living index as and vhen it comes. Sir, this has also been a matter of discussion with the Thi: d Pay Commission and the Third P; y Commission recommended that t le average of 12 months should be aken in order to calculate the 8 points rise, and we are continuing it and there is no dispute between the staff and the Government in this mattf r.

DR. BHAI MAFAVIR; The Pay Commission recom nended the merger of DA with the ba ic pay. That they did not accept. They accept only what is palatable t > them and what is unpalatable to thei 1 they don't accept. What is this...

SHRI R. VENK VTARAMAN: Government accepts whatever is feasible and does not necessarily accepts everything.

SHRI U. R. KHSHNAN: I would like to know fron the hon. Minister whether, while gi anting additional dearness allowanc. to Central Government employee;, the Government will have consultations with the State 771 RS—2. Governments, with at least some of the deserving State Governments?

SHRI R. VENKATARAMAN: I have already replied to that point.

SHRI U. R. KRISHNAN: He has not replied.

MR. CHAIRMAN: He has already replied to another similar question.

SHRI JAHARLAL BANERJEE: Sir, as the price index has reached a record level this month according to a newspaper report and the Central Government is giving another instalment of DA to their employees, may I ask the hon. Minister whether they are thinking of giving some assistance to States so that they can give some relief to their employees?

MR. CHAIRMAN: This has already been answered. The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Lump sum payment received in lieu of onefourth pension

*83. DR. BHAI MAHAVIR: SHRI KALRAJ MISHRA: SHRI LADLI MOHAN NIGAM:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that under the recommendation of the First Pay Commission, pensioners were given a lump sum payment on their surrendering one-fourth of pension;

(b) whether Government have received representations from affected pensioners that the cut be restored in the case of those who have suffered it for a long period of 12 years or more; and

(c) whether a decision has been taken to accept the plea and if not what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) A lump sum payment in the the form of